## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Civil Misc. Contempt Application No.231 0f2002 in

Original Application No. 209 of 2002

Wednesday, this the 29th day of January, 2003

Hon ble Mr. Justice R.R.K. Trivedi, V.C. Hon ble Maj. Gen. K.K. Srivastava, A.M.

Banarsi Seth S/o Shri Hardev R/o S-27/14 K. Meerapur Bashi, Post Shivpur District - Varanasi.

- Applicant.

(By Advocate : Shri Manish)

## Versus

- Sri Kururash Pratap Singh, Zila Prabandhak, Bharat Door Sanchar Nigam Ltd., Baharaich.

(By Advocate : Shri R.C.Joshi)

## ORDER (ORAL)

## By Hon ble Mr. Justice R.R.K. Trivedi, V.C.

A.T.Act, 1985, the applicant has prayed to punish the respondents for wilful disaboydience of the Order dated 22.5.2002 passed in OA No.209 of 2002. The applicant is serving in the Bharat Sanchar Nigam Ltd. is a Corporation, in the circumstances, the dispute

Contd...2.

raised against the Corporation can not be heard by this Tribunal, as no notification under Section 14(2) of A.T.Act, 1985 has been issued by Central Govt., conferring jurisdiction on this Tribunal to hear the disputes against Bharat Sanchar Nigam Ltd.

In the circumstances, this contempt petition is not legally maintainable. The contempt petition is accordingly rejected. Notices are discharged.

No order as to costs.

Samo

V.C.

RKMA